

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 202  
IB-413/ND/2020

**IN THE MATTER OF:**  
M/s. R.G. Luthra and Co.

...PETITIONER

Vs.

M/s. Abag HI-Tech Education Ltd.

...RESPONDENT

**Section**  
Under Section 9 of IBC

Order delivered on 07.01.2021  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Resolution Professional

:Mr. Ravneet Singh, Advocate for  
Mr. Pradeep Kumar Arora, RP of  
M/s. Abag HI-Tech Education Ltd.

**ORDER**

IA No. 4077 of 2020.

Heard the submissions made by the Learned Counsel for the RP and the RP is also present at the time of Virtual Hearing of the matter. None appeared at the time of Virtual Hearing on behalf of Suspended Board of Directors. Registry may serve notice on the Suspended Board of Directors and their counsel to appear and participate in the Virtual Hearing on the next date of hearing. It may indicate that strict legal action will be taken against the Suspended Board of Directors if they fail to appear on the next date of hearing.

IA No. 5553 of 2020 is the Third Progress Report wherein the RP has

(Meenu)



reported about the CoC meetings which are conducted from time to time and about the Resolution Plan. The Report is taken on record with just exceptions. The RP is directed to file his next Progress Report before **15.02.2021**. Matter is adjourned to **15.02.2021**.

- sd -

**(V.K. Subburaj)**  
Member (T)

- sd -

**(P.S.N. Prasad)**  
Member (J)